

The Minister of Home Affairs (Shri Nanda): Last evening, Sir, I spoke to the Governor. He telephoned me back after consulting the doctor, and the information that he gave to me was that the doctor does not entertain any anxiety about this matter.

Shri S. M. Banerjee (Kanpur): Can't he not be released. Sir, even on parole?

Mr. Speaker: That is a different matter, Shri Banerjee (*Interruption*). Let us proceed now.

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, विणयाधिकार के बाद आप को मेरी बात सुनना था । इस विषय पर वह नहीं है बल्कि एक दूसरी बात है. . . .

अध्यक्ष महोदय : जब मौका आयेगा तब मैं सुनूंगा ।

श्री मधु लिमये : श्रीर कौन मौका आयेगा ? अभी आपको सुनना चाहिए ।

अध्यक्ष महोदय : यह मौका नहीं है । मैंने मिनिस्टर साहब को बुलाया है ।

श्री मधु लिमये : आप सुन लेने के बाद फंसला कीजियेगा. . . .

अध्यक्ष महोदय : नहीं साहब इस तरीके से नहीं चलेगा ।

श्री मधु लिमये : अध्यक्ष महोदय, मैं. . .

अध्यक्ष महोदय : नहीं साहब, इस तरह से दरमियान में आप दखल न दें ।

श्री मधु लिमये : मैंने इस के बारे में आप के पास सूचना भेजी है । ध्यानाकर्षण का नोटिस है मुझे उस के बारे में कोई सूचना नहीं है कि उसका क्या बना ?

अध्यक्ष महोदय : मैं देखे लेता हूँ और मैं आपको इतिला दे दूंगा । अगर जरूरी हुआ तो आपको बुला लेता हूँ ।

12.37 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) S.O. 1258 dated the 24th April, 1965.
- (ii) S.O. 1656 dated the 29th May, 1965.
- (iii) The Mineral Concession (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 793 dated the 5th June, 1965.
- (iv) G.S.R. 794 dated the 5th June, 1965.
- (v) S.O. 1861 dated the 12th June, 1965.
- (vi) The Mineral Concession (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1011 dated the 24th July, 1965.

[Placed in Library, see No. LT-4643/65].

NOTIFICATIONS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951; AND

RUBBER (AMENDMENT) RULES, 1965

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table:—

- (i) a copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

[Shri S. V. Ramaswamy]

(1) S.O. 1345 dated the 20th April, 1965.

(2) S.O. 1838 dated the 3rd June, 1965.

[Placed in Library, see No. LT-4644/65].

- (ii) a copy of the Rubber (Amendment) Rules, 1965, published in Notification No. G.S.R. 698 dated the 8th May, 1965, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, see No. LT-4645/65].

RUBBER BOARD (PROVIDENT FUND) RULES, 1965

Shri S. V. Ramaswamy: Sir, I beg to lay on the Table a copy of the Rubber Board (Provident Fund) Rules, 1965, published in Notification No. S.O. 1840 dated the 12th June, 1965, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, see No. LT-4646/65].

SALT CESS (AMENDMENT) RULES, 1965, CEMENT (QUALITY CONTROL) AMENDMENT ORDER, 1965;

ANNUAL REPORT OF THE HINDUSTAN SALTS LTD., JAIPUR; AND MEMORANDUM AND ARTICLES OF ASSOCIATION OF THE TRIVENI STRUCTURALS PRIVATE LIMITED, NEW DELHI.

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Mishra): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) The Salt Cess (Amendment) Rules, 1965, published in Notification No. S.O. 2038 dated the 26th June, 1965, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library, see No. LT-4647/65].
- (ii) The Cement (Quality Control) Amendment Order, 1965, published in Notification No. S.O. 2041 dated the 26th

June, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-4648/65].

- (iii) (a) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-4649/65].

- (iv) (a) Memorandum of Association of the Triveni Structurals Private Limited.
- (b) Articles of Association of the Triveni Structurals Private Limited.

[Placed in Library, see No. LT-4650/65].

12.38 hrs.

STATEMENT RE: PRODUCTION AND SUPPLY OF CHEMICAL FERTILIZERS

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): Mr. Speaker, Sir, of late, fertilizer production in the country has received considerable publicity and evoked great public interest. I would, therefore, like to inform the House of the present position in the matter.

Sir, it is about 5 pages. Shall I read it out?

Mr. Speaker: No, no; that might be placed on the Table.

Shri Humayun Kabir: Sir, I place the statement on the Table. [Placed in Library, see No. LT-4651/65].